

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.27/(MAH)/2013  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE PARTIES: Mr. Birenbhai R. Panchal

V/s.  
M/s. Eyelid Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondent No. 1	<i>[Signature]</i>
2.	A.A. Muleri ilb. Purshottam & Co.	Advocate for Respondent No. 6.	<i>A.W. Muleri</i>

Order

**C.P. No. 27/111A/CLB/MAH/2013**

1. Ld. Counsel from the side of the Respondent(s) is/ are present. Again none appeared from the side of the Petitioner.
2. There is no evidence on record for communication of this date of hearing to the Petitioner. Under the circumstances the Registry is directed to issue Show Cause Notice to the Petitioner.
3. <sup>m</sup> ~~That is~~ case of absence of the Petitioner on the next date of hearing, the application C.A. 30 of 2015 shall be decided ex-parte on merits. *mas*
4. Matter is listed for hearing on 28.11.2016. Respondent is also directed to intimate the next date of hearing to the Petitioner.

Dated: 18.10.2016

sd/-  
Shri M.K. Shrawat  
Member (Judicial)